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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : LEGISLATIVE BRANCH

## NOTIFICATION

The 18th April 1984

No.LGL.27/84/37.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

## ASSAM ACT NO. XIII OF 1984

(Received the assent of the Governor on 16th April, 1984)

THE ASSAM AGRICUL JRAL UNIVERSITY
(AMENDMENT) ACT, 1984

An

to amend the Assam Agricultural University Act, 1968 (Assam Act XXIV of 1968).

Preamble.

Whereas it is expedient to amend the Assam Agricultural University Act, 1968, hereinafter called the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Thirty-fifth Year of the Republic of India as follows:—

Short title and commencement.

- 1. (i) This Act may be called the Assam Agricultural University (Amendment) Act, 1984.
  - (ii) It shall come into force at once.

Amendment of section 6 2. In the principal Act, in section 6, for subof Assam Act XXIV of 1968.

2. In the principal Act, in section 6, for subsection (2), the following shall be substituted,
namely:—

"(2) Subject to the above provisions the State Government may direct that the University shall reserve seats in the Colleges for any other category of students in addition to the scheduled castes and scheduled tribes of the State or candidates from other State's in India."

Amendment of section 9 of Assam Act XXIV of 1968

3. In the principal Act, in section 9, after sub-section (3), new sub-sections (4) and (5) shall be inserted and the existing sub-section (4) shall be renumbered as sub-section (6), namely:-

- "(4) Research Advisory Committee;
- (5) Extension Education Advisory Committee;"
- (6) Such other bodies of the University as may be declared by the statutes to be the authorities of the University."

Amendment of section 4. In the principal Act, in seciton 10, in sub10 of Assam section (2), Act XXIV
of 1968.

- (a) for clause (b), the following shall be substituted, namely:—
- "(b) Three Secretaries to the Government of Assam in the Departments to be decided by the State Government".
- (b) the clauses (h), (i) and (j) shall be substituted, namely:—
- "(h) One representative of teachers to be selected by rotation from various faculties by the representatives of teachers;
- (i) Pro-Vice-Chancellor/or the Seniormost from amongst the Deans/Directors;
- (j) A representatives of Indian Council of Agricultural Research".
- (c) For sub-section(4), the following shall be substituted, namely:—
- "(4) The terms of office of teachers and other non-official members shall be for a period of two years and three years respectively and the membership of the M.L.As shall be coterminus with the tenure of the Legislative Assembly to which they are elected."

Amendment of section 5. In the principal Act, in section 12, in sub12 of Assam section (2) for clause (j), the following shall be
Act XXIV of 1968, substituted, namely:—

"(j) The Director of Post-Graduate studies, and"

Amendment of section 13 6. In the principal Act, after section 13, the of Assam following new sections shall be inserted, Act XXIV of 1968.

- "13 A (1) The Research Advisory Committee shall consist of the Vice-Chancellor as Chairman, the Director of Research as member-Secretary, the Pro-Vice-Chancellor, the Deans of Colleges, Director of Post-Graduate studies, Associate Directors of Research and Extension, the Director of Extension, the Director of Agriculture, the Director of Fisheries, Chief Conservator of Forests. Chief Engineer of Irrigation and the Director of Veterinary and Animal Husbandry as members. The Vice-Chancellor may co-opt any other members to secure adequate representations of different fields of Agriculture:
  - (2) Powers, functions and duties of Research Advisory Committee shall be to advise the Vice-Chancellor regarding:-
  - (a) allocation of fund for Research;
  - (b) conditions for accepting grants; and
  - (c) other matters affecting the research programme of the University.

- Committee shall consist of the Vice-Chancellor as Chairman, Director of Extension Educations as Member Secretary, Pro-Vice-Chancellor, the Deans of the Colleges, the Director of Research. Director of Agriculture, Director of Animal Husbandry & Veterinary, Director of Panchayat and C.D., Director of Public Instruction as other members.
  - (2) Powers, functions and duties of Extension Education Advisory Committee shall be to advise the Vice-Chancellor regarding:-
  - (a) the co-ordination of University Extension Education Programme with the State National Programme;
  - (b) the allocation of funds for Extension Education works; and
  - (c) ways and means of increasing the effectiveness of University's Extension Education Programme".

Amendment 7. In the principal Act, in section 14, for 14 of Assam sub-section (6), the following shall be substituted, Act XXIV namely:-

"(6) Each Department shall have a Head whose appointment, powers and duties shall be as prescribed and who shall be responsible to the Dean for the proper organisation and working of the Department. He shall be responsible to the Directors of Research and Extension respectively for Research and Extension programme and Director of Post-Graduate studies for Post-Graduate Programmes entrusted to his Department".

Amendment of 1968.

- 8. In the principal Act, for section 17, the of section of Assam following shall be substituted, namely:—
  Act XXIV
  - "17. The following shall be the Officers of the University, namely:-
    - 1. The Chancellor,
    - 2. The Vice-Chancellor,
    - 3. The Pro-Vice-Chancellor,
    - 4. The Registrar,
    - 5. The Comptroller,
    - 6. The Director of Physical Plant,
    - 7. The Director of Student Welfare,
    - 8. The Deans of Faculties,
    - 9. The Director of the College of Basic Sciences and Humanities.
    - 10. The Director of Research.
    - 11. The Director of Extension,
    - 12. The Director of Post-Graduate Studies.
    - 13. Librarian, and
    - 14. Such other persons in the service of the University as may be declared by the statutes to be officers of the University."

Amendment of section 9. In the principal feet, in section 19 of Assam sub-section (1), the following shall be substituted, Act XXIV namely:-9. In the principal Act, in section 19—(a) for

"(1) The Vice-Chancellor shall be a wholetime officer of the University. The first Vice-Chancellor after the commencement of this Act shall be appointed by the Chancellor for a period not exceeding five years and on such terms and conditions as the Chancellor may determine. Subsequent Vice-Chancellor shall be appointed by the Chancellor from a panel of atleast 3 names to be essi-Gradusco submitted by a Selection Committee consisting of:-

- (a) The Director General of Indian Council of Agricultural Research-Chairman
- (b) One eminent Agricultural Scientist or Educationist nominated by the Board-Member.
- (c) A nominee by the State Government-Member;"
- (b) For sub-section (5), the following shall be substituted, namely:—
- "(5) In the temporary absence of the Vice-Chancellor, the Pro-Vice-Chancellor, or in his absence, the Senior most Officer amongst the Deans of Faculties and/ or the Director of Post-Graduate Studies/ Research/ Extension/, Education shall temporarily carry on fice of the the duties of the office Vice-Chancellor. Where the post of the Vice-Chancellor falls permanently vacant either by resignation or otherwise, the vacancy shall be filled by the Chancellor in accordance with the provision of sub-section (1) of this section and the Vice-Chancellor so appointed shall hold office for full term of five years."

Amendment of section 10. In the principal Act, in section 21, after 21 of Assam sub-section (2), the following shall be inserted as sub-section (3), namely:-

"(3) If in the opinion of the Vice-Chancellor, it should be necessary in the discharge of the duties as the Vice-Chancellor, the

Vice-Chancellor may recommend to the Board and the Board may approve the appointment of Pro-Vice-Chancellor. The Pro-Vice-Chancellor when appointed shall have such duties, and such delegated powers, and functions as may be prescribed for assisting the Vice-Chancellor to discharge his functions in relation to the academic, administrative or other duties of his office".

MD. SAADULLAH, Secretary to the Govt. of Assam, Legislative Department.

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